### CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH (CIRCUIT AT PORT BLAIR)

No. OA 351/1640/2017 MA 351/188/2018 Date of order: 22.6.2018

Present:

Hon'ble Mr.S.K.Pattnaik, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

BIMLA KUJUR
W/o Late Jeevan Kujur
(Ex Regular Mazdoor)
R/o Bhatu Basti,
Near Forest Range Office,
Port Blair Tehsil,
South Andaman District.

#### ...APPLICANT

#### **VERSUS**

- Union of India, through
   The Secretary
   Ministry of Home Affairs,
   Govt. of India,
   Central Secretariat,
   North Block,
   New Delhi 110001.
- 2. Union of India, through
  The Secretary,
  Ministry of Environment,
  Forest and Climate Change,
  Indira Paryavaran Bhawan
  Jorbagh Road,
  New Delhi 10003.
- 3. The Lt. Governor A&N Islands, Raj Niwas, Port Blair.
- 4. The Chief Secretary,
  A&N Administration,
  Secretariat,
  Port Blair.
- 5. The Principal Chief Conservator of Forest Department of Environment & Forest A&N Administration, Van Sadan, Haddo, Port Blair.
- 6. The Divisional Forest Officer Wimberlygunj, South Andaman District.

holi

7. The Forest Ranger
Garacharma Forest Range
Bhatu Basti, Port Blair,
South Andaman District.

#### ...RESPONDENTS

For the applicant:

Mr.G.B.Kumar, counsel

For the respondents:

Mr.S.C.Misra, counsel

## O R D E R (ORAL)

# Per Dr. Nandita Chatterjee, Administrative Member

Heard the ld. Counsel.

- 2. MA 188/2018 has been filed wherein after the death of the original applicant, legal heirs have prayed to be substituted in place of original applicant. Prayer is allowed. The applicant is directed to effect necessary incorporation in the cause title.
- MA stands disposed of accordingly.
- 4. Ld. Counsel for the applicant submits while the relief prayed for in the instant application was, inter alia, for release of arrears of salary and other service benefits (with interest) in respect of the deceased husband of the applicant for the period from 1.1.2006 to 24.1.2007, as well as enhancement of pensionary benefits consequent to the 7th CPC, representation to such effect dated 9.5.2017 (Annexure A/3 to the OA) has been pending with the respondent authorities without any decision from their end. Ld. Counsel for the applicant, further submitted that the applicant's purpose will be served if a direction is issued on the respondents to dispose of the said representation in a time bound manner.
- 5. Accordingly, without entering into the merits of the case, we hereby direct the respondent No.5, who is the Principal Chief Conservator of Forest, A&N Administration, to dispose of the representation dated 9.5.2017, if received at his end, within a period of 4 weeks from the date of receipt of the copy of this order. In case, however,

1 . 0

such representation is not received by the concerned respondent, the applicant is given liberty to file a comprehensive representation within a period of 2 weeks with effect from the date of this order and, on receipt of the same, the concerned respondent authorities will dispose of the said representation within 4 weeks thereafter with a reasoned and speaking order, based on rules and regulations of the authority and communicate the decision to the applicant forthwith.

6. With this the OA is disposed of. There will be no order as to costs.

(DR. NANDITA CHATTERJEE) ADMINISTRATIVE MEMBER

(S.K.PARTNAIK) JUDICIAL MEMBER

I.Nath